CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.279/MP/2025

: Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Subject

Regulation 41 and 42 of the Central Electricity Regulatory (Connectivity Commission and General Network Regulations, 2022 seeking invocation of the Commission's "Power to Relax" and "Power to Remove Difficulties" for relaxation of fulfilment of conditions subsequent and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AGPL/Petitioner No.2 for utilisation of Connectivity dated 1.2.2024.

Petitioners : Avaada Energy Private Limited and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : 30.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AEPL

Ms. Shubham Mudgil, Advocate, AEPL

Shri Abhinav Kapoor, AEPL Shri P. D. Chakma, AEPL Shri Akash Chaturvedi, AEPL

Ms. Poorva Saigal, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Ms. Kavya Bhardwaj, CTUIL Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed seeking invocation of the Commission's "Power to Relax" and "Power to Remove Difficulties" for relaxation of the fulfilment of conditions subsequent and the consequent directions to the Respondent, CTUIL, to accept the 'condition subsequent' documents in the name of Petitioner No.2 for utilisation of Connectivity dated 1.2.2024 granted to the Petitioner No.1. Learned counsel further submitted that given that the deadline for submissions of land documents as per Regulation 11A(1) of the GNA Regulations was 1.2.2025 and the Respondent, CTUIL, by its email dated 29.1.2025, had communicated that suitable action will be taken by it in the absence of re-submissions of land documents in the name of connectivity grantee instead of subsidiary of the connectivity grantee, the Petitioners had filed the present Petition on 30.1.2025 itself. However, since no bench of the Commission was scheduled to meet prior to 6.1.2025 the Petitioners were constrained to file Writ Petition (C) No. 1368 of 2025 before the Hon'ble High Court of Delhi and the Hon'ble High Court by its order dated 3.2.2025 restrained CTUIL from taking any coercive steps in form of revoking the connectivity and encashing the Bank

Guarantee till the first hearing of the present matter and thereafter, it was left open to this Commission to continue or vacate or vary or modify the said interim order in accordance with law. Learned counsel further added that the Commission has already allowed the similar dispensation, as being prayed for by the Petitioners in the present case, vide order dated 12.7.2024 in Petition No. 192/MP/2024 (ACME Solar Holdings Pvt. Ltd. v. CTUIL) and is also seized of similar issue in Petition (Diary) Nos. 209/2025 and 214/2025, wherein the Record of Proceedings for the hearing dated 24.4.2025, the Commission also directed to maintain the status quo in regard to the connectivity granted to the Petitioners therein. Learned counsel, accordingly, urged to pass a similar direction in the present case also.

- 2. In response to the specific observation of the Commission regarding the locus standi of the subsidiary company in seeking the relaxation of the Regulations as Petitioner No.2, the learned counsel submitted that Petitioner No.1, AEPL, is a connectivity grantee and the Parent Company of Petitioner No. 2, AGJCPL, and since Petitioner No.1 seeks to furnish the requisite 'conditions subsequent' documents in the name of Petitioner No.2, i.e. its subsidiary company, the subsidiary company has also been joined as Petitioner No.2. Learned counsel further submitted that in other similar cases also, the subsidiary company has been joined as co-Petitioner. However, in view of the specific observations of the Commission in this regard, the Petitioners may be permitted to move an appropriate application for making the subsidiary company a Proforma Respondent instead of a co-Petitioner.
- Considering the submissions made by the learned counsel for the Petitioners, the Commission permitted the Petitioners to move an appropriate application as above, within two weeks. In the meantime, the interim protection granted by the Hon'ble High Court of Delhi vide order dated 3.2.2025 shall be continued till the next date of hearing.
- 4. The Petition will be listed for hearing on **admission on 22.5.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)